



TAMIL NADU LEGISLATIVE ASSEMBLY
(Twelfth Assembly)

FOURTH SESSION
(24th October, 2002 to 31st October 2002)

RESUME OF BUSINESS

Legislative Assembly Secretariat, Chennai - 600 009.

PREFACE

This publication contains a brief resume of the business transacted by the Twelfth Tamil Nadu Legislative Assembly during Fourth Session held from 24th October, 2002 to 31st October,

Chennai - 600 009.
Dated: 14-12-2003.

V. RAJARAMAN,
Secretary.

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TAMIL NADU LEGISLATIVE ASSEMBLY

TWELFTH ASSEMBLY - FOURTH SESSION

RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 24TH OCTOBER, 2002 TO 31ST OCTOBER, 2002

I. SUMMONS

Summons for the Fourth Session of the Twelfth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on 24th September, 2002 in S.O.Ms.No.178, Legislative Assembly Secretariat, dated the 24th September, 2002 to meet on 24th October, 2002.

II. DURATION OF THE MEETING

The Fourth Session of the Twelfth Tamil Nadu Legislative Assembly commenced on the 24th October, 2002 and adjourned *sine-die* on the 31st October, 2002.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly sat for six days during the period from 24th October, 2002 to 31st October, 2002 on the following days:-

24th October, 2002, 25th October, 2002, 28th October, 2002, 29th October, 2002, 30th October, 2002 and 31st October, 2002.

The House also met in the afternoon on the 31st October, 2002.

In terms of hours, the House sat for 20 hours and 49 minutes.

IV. PROROGATION

The Fourth Session of the Twelfth Tamil Nadu Legislative Assembly was prorogued with effect from the 23rd December, 2002 vide S.O.Ms.No.229, Legislative Assembly Secretariat, dated the 23rd December, 2002.

V. OBITUARY REFERENCES

Sixteen Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

| Serial No. and Name of the Member | Constituency | Period in which served as Member | Date of demise | Date on which reference was made in the House |
|-----------------------------------|-----------------|----------------------------------|----------------|---|
| 1. Thiru C. Manniappan | Krishnagiri | 1971-1976 | 31.12.2001 | 24.10.2002 |
| 2. Thiru V. Palanivel | Attur | 1971-1976 | 15.5.2002 | 24.10.2002 |
| 3. Thiru G. Bharathi Mohan | Kuttalam | 1967-1971 | 19.5.2002 | 24.10.2002 |
| 4. Thiru T. Karcha Gowder | Otacamund | 1962-1967 | 22.5.2002 | 24.10.2002 |
| 5. Thiru K. Sattanatha Karayalar | Tenkasi | 1957-1962 1980-1984 | 14.6.2002 | 24.10.2002 |
| 6. Thiru G. Elango | Avinashi (S.C) | 1996-2001 | 14.8.2002 | 24.10.2002 |
| 7. Thiru G. Shanmugam | Tirupathur | 1996-2001 | 21.9.2002 | 24.10.2002 |
| 8. Thiru S.K. Subramaniam | Sathiyamangalam | 1971-1976 | 19.10.2002 | 24.10.2002 |

All the Members stood in silence for a minute as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTIONS

(1) On the 24th October, 2002, Hon. Speaker, placed before the House the following Condolence Resolutions on the demise of Thiru B.D.Jatti, former Vice-President and former acting President of India and Thiru Krishan Kant, Vice President of India :-

(அ) "இந்தியத் திருநாட்டின் சுதந்திரப் போராட்ட தியாகியும், இளம் வயது முதலே பொது வாழ்வில் தம்மை ஈடுபடுத்திக் கொண்டவரும், நலிந்த மக்களின் நலன்களுக்காக அரும்பாடுபட்டவரும், மைசூர் மாகாணத்தின் முன்னாள் முதலமைச்சரும், புதுச்சேரி, ஒரிசா மாநிலங்களின் முன்னாள் ஆளுநரும், 1974 முதல் 1979-வரை இந்தியக் குடியரசுத் துணைத் தலைவராகவும், 1977-ஆம் ஆண்டில் தற்காலிக இந்தியக் குடியரசுத் தலைவராகவும் பணியாற்றிய திரு.பி.டி. ஜாட்டி அவர்கள் 7.6.2002 அன்று மறைவுற்ற செய்தி அறிந்து இப்பேரவை பெரும் அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது. அவரை இழந்து வருந்தும் அவர்தம் குடும்பத்தினர்க்கு இப்பேரவை ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது".

(ஆ) "இந்தியத் திருநாட்டின் முதுபெரும் தேசியவாதியும், சுதந்திரப் போராட்ட வீரரும், பேச்சாற்றல், எழுத்தாற்றல் மிக்கவரும், விஞ்ஞானியாக வாழ்க்கையை துவக்கி சிறந்த முறையில் சமுதாயப் பணிகளில் தன்னை முழுமையாக ஈடுபடுத்திக் கொண்டவரும், மக்களவை, மாநிலங்களவை உறுப்பினராகவும், ஆந்திர மாநில ஆளுநராகவும், 1996-ஆம் ஆண்டு டிசம்பர் திங்கள் முதல் 1997-ஆம் ஆண்டு ஜனவரி திங்கள் வரை இம்மாநிலத்தின் தற்காலிக ஆளுநராகவும், 1997-ஆம் ஆண்டு முதல் தனது இறுதிக் காலம் வரை இந்தியக் குடியரசுத் துணைத் தலைவராகவும் சீரிய முறையில் பணியாற்றிய திரு.கிருஷ்ணகாந்த் அவர்கள் 27.7.2002 அன்று மறைவுற்ற செய்தியறிந்து இப்பேரவை பெரும் அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது. அவரை இழந்து வருந்தும் அவர்தம் குடும்பத்தினர்க்கு இப்பேரவை தனது ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது".

The above Resolutions were adopted *nem con* after observing silence for two minutes.

The House was then adjourned for the day as a mark of respect to the deceased.

VII. QUESTIONS

80 Starred Questions were answered on the floor of the House. Answers to 700 Unstarred Questions were placed on the Table of the House.

VIII. PANEL OF CHAIRMEN

On the 25th October 2002, Hon. the Speaker announced in the House the following Panel of Chairmen for the Fourth Session of the Twelfth Tamil Nadu Legislative Assembly:-

1. Thiru A. Papa Sundaram
2. Dr. D. Kumaradoss
3. Thiru L. Santhanam
4. Thiru A. Anwer Rhazza
5. Thiru C.Sivasamy
6. Thiru V. Jayaraman

IX. STATEMENT MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period, three statements were made in the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:

| Sl.No. and Date (1) | Statement made by (2) | Subject (3) |
|---------------------------|---|---|
| 1. 28.10.2002 | Hon. Selvi J Jayalithaa, Chief Minister | Supply of Gift hamper to landless Agriculturists of Cauvery Delta Region on view of Deepavali Festival |
| 2. 28.10.2002 | Hon. Thiru S.M. Velusamy, Minister for Commercial Taxes | Waiver of Tax and compounding tax levied on the rice. |
| 3. 31.10.2002 | Hon. Anitha R. Radhakrishnan | Sanction of relief fund to the fishermen under the National Savings-cum-Relief Schemes for fishermen during the lien period. |

**X. STATEMENT MADE BY MINISTERS UNDER RULE 111 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES**

On the 30th October, 2002 Hon. Minister for Hindu Religious and Charitable Endowments made a statement under Rule 111 of the Tamil Nadu Legislative Assembly Rules correcting certain information given on the floor of the House while introducing the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2002 on 25.10.2002.

XI. CALLING ATTENTION STATEMENTS

One Calling Attention Statement was made on the floor of the House on the following matter of urgent public importance:-

| Date on which the statement was made (1) | Name of the member who called the attention of the Minister (2) | Minister who made the Statement (3) | Subject (4) |
|---|--|--|---|
| 1. 30.10.2002 | Thiru C. Gnanasekaran | Hon. Minister for Education | To discuss about the non-starting of the Thiruvalluvar University at Vellore till date inspite of passing the Legislation to that effect. |

XII. ADJOURNMENT MOTION

The following notice of Motion for adjournment of business of the House was brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both the Members and the Hon. Chief Minister.

| Date (1) | Name of the Members (2) | Subject (3) |
|--------------------|---|--|
| 28th October, 2002 | Thiruvallargal Duraimurugan (Deputy Leader of Opposition) Dr. K. Ponmudi E. Pugazhendi E.V. Velu K. Pitchandi Ara. Chakkarapani M.P. Saminathan G.K. Mani J.Hemachandran K.C. Karunakaran G. Palanisamy V. Sivapunniam V. Krishnamurthi C. Rajendran C. Gnanasekaran B. Renganathan K. Arumugam N. Nanmaran Selvi K. Balabarathy P. Arasan K. Murugavel Rajan M. Appavu | Striking employees of JACTO-GEO insisting on their demands. |

**XIII. MOTION DISAPPROVING THE POLICY OF THE
MINISTRY UNDER RULE 72 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES**

Thiruvallargal S.R. Balasubramoniyan, J. Hemachandran, G. Palanisamy, E. Pugazhendhi and G.K. Mani gave notice to move the following motion expressing disapproval of the policy of the Ministry under Rule 72 of the Tamil Nadu Legislative Assembly Rules.

"That this House disapproves the policy of the Ministry which increased the price from Rs.3.50 to 6.00 of the rice distributed above 10 kg. under Public Distribution System".

On the 30th October, 2002 Thiru S.R. Balasubramoniyan, moved the above motion and Thiru J. Hemachandran seconded. Five Members took part in the discussion and the Hon. Minister for Co-operation, Food and Civil Supplies and Consumer Protection Department replied to the debate. The Motion was deemed to have been withdrawn by the leave of the House as the mover of the Motion did not press to vote.

XIV. LEGISLATIVE BUSINESS

During the period, 21 Bills were introduced and all of them were considered and passed in the Assembly. The details are as follows:-

| Sl. No. | Title of the Bill | Date of Introduction | Date of consideration and passing |
|---------|--|----------------------|-----------------------------------|
| 1 | The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2002 (L.A.Bill No.40 of 2002) | 25.10.2002 | 31.10.2002 |

| Sl. No. | Title of the Bill | Date of Introduction | Date of consideration and passing |
|---------|--|----------------------|-----------------------------------|
| 2 | The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2002 (L.A.Bill No.41 of 2002) | 25.10.2002 | 31.0.2002 |
| 3. | The Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Second Amendment) Bill, 2002 (L.A. Bill No.42 of 2002) | 25.10.2002 | 31.10.2002 |
| 4. | The Tamil Nadu Transparency in Tenders (Amendment) Bill, 2002 (L.A.Bill No.43 of 2002) | 29.10.2002 | 31.10.2002 |
| 5. | The Code of Criminal Procedure (Second Amendment) Bill, 2002 (L.A.Bill No.44 of 2002) | 29.10.2002 | 31.10.2002 |
| 6. | The Tamil Nadu Tax on Entry of Goods into Local Areas (Second Amendment) Bill, 2002 (L.A.Bill No.45 of 2002) | 29.10.2002 | 31.10.2002 |
| 7. | The Tamil Nadu Appropriation (No.4) Bill,2002 (L.A.Bill No.46 of 2002) | 29.10.2002 | 31.10.2002 |
| 8. | The Tamil Nadu Prohibition of Ritual and Practice of Burying Alive of a Person Bill, 2002 (L.A.Bill No.47 of 2002) | 30.10.2002 | 31.10.2002 |
| 9 | The Tamil Nadu Prohibition of Forcible Conversion of Religion Bill, 2002 (L.A.Bill No.48 of 2002) | 30.10.2002 | 31.10.2002 |

| Sl. No. | Title of the Bill | Date of Introduction | Date of consideration and passing |
|---------|---|----------------------|-----------------------------------|
| 10 | The Tamil Nadu Prohibition of Harassment of Woman (Amendment) Bill, 2002 (L.A.Bill No.49 of 2002) | 30.10.2002 | 31.10.2002 |
| 11 | The Tamil Nadu Universities Laws (Amendment) Amendment Bill, 2002 (L.A.Bill No.50 of 2002) | 30.10.2002 | 31.10.2002 |
| 12 | The Chennai university (Amendment) Bill, 2002 (L.A.Bill No.51 of 2002) | 30.10.2002 | 31.10.2002 |
| 13 | The Thiruvalluvar University (Amendment) Bill, 2002 (L.A. Bill No.52 of 2002) | 30.10.2002 | 31.10.2002 |
| 14 | The Tamil Nadu General Sales Tax (Eighth Amendment) Bill, 2002 (L.A.Bill No.53 of 2002) | 30.10.2002 | 31.10.2002 |
| 15 | The Tamil Nadu General Sales Tax (Ninth Amendment) Bill, 2002 (L.A.Bill No.54 of 2002) | 30.10.2002 | 31.10.2002 |
| 16 | The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2002 (L.A.Bill No.55 of 2002) | 30.10.2002 | 31.10.2002 |
| 17 | The Tamil Nadu Panchayats (Fifth Amendment) Bill, 2002 (L.A.Bill No.56 of 2002) | 30.10.2002 | 31.10.2002 |
| 18 | The Tamil Nadu Municipal Laws (Second Amendment) Amendment Bill, 2002 (L.A.Bill No.57 of 2002) | 30.10.2002 | 31.10.2002 |

| Sl. No. | Title of the Bill | Date of Introduction | Date of consideration and passing |
|---------|---|----------------------|-----------------------------------|
| 19 | The Tamil Nadu Veterinary and Animal Sciences University (Amendment) Bill, 2002 (L.A.Bill No.58 of 2002) | 30.10.2002 | 31.10.2002 |
| 20 | The Tamil Nadu Court Fees and Suits Valuation (Amendment and Suspension of Operation) Bill, 2002 (L.A.Bill No.59 of 2002) | 31.10.2002 | 31.10.2002 |
| 21 | The Tamil Nadu Additional Assesment and Additional Water Cess (Amendment) Bill, 2002 (L.A.Bill No.60 of 2002) | 31.10.2002 | 31.10.2002 |

XV. MOTION FOR DISAPPROVAL OF ORDINANCES UNDER RULE 166 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

1. On the 31st October, 2002, Thiru S.R. Balasubramoniyam moved the following Motion:

"That this house disapproves the Tamil Nadu Prohibition of Forcible Conversion of Religion Ordinance, 2002 (Tamil Nadu Ordinance No.9 of 2002) promulgated by the Governor on 5.10.2002".

The Motion was put to vote and lost.

2. On the 31st October, 2002 Thiru S.R. Balasubramoniyar moved the following Motion

"That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2002 (Tamil Nadu Ordinance No.3 of 2002) promulgated by the Governor on 2.8.2002".

The Motion was put to vote and declared lost.

3. On the 31st October, 2002 Thiru G.K. Mani moved the following Motion :

"That this House disapproves the Tamil Nadu General Sales Tax (Ninth Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.6 of 2002) promulgated by the Governor on 16.8.2002".

The Motion was put to vote and declared lost.

4. On the 31st October, 2002 Thiru S.R. Balasubramoniyar moved the following Motion

"That this House disapproves the Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Second Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.2 of 2002) promulgated by the Governor on 30.7.2002".

The Motion was put to vote and declared lost.

5. On the 31st October, 2002 Thiru S.R. Balasubramoniyam moved the following Motions :

(i) "That this House disapproves the Tamil Nadu Court-fees and Suits Valuation (Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.4 of 2002) promulgated by the Governor on 7.8.2002".

(ii) "That this House disapproves the Tamil Nadu Court-fees and Suits Valuation (Amendment) Suspension of Operation Ordinance, 2002 (Tamil Nadu Ordinance No.7 of 2002) promulgated by the Governor on 5.9.2002".

Both the Motions were put to vote and declared lost.

XVI. FINANCIAL BUSINESS

On the 25th October, 2002 Hon. Thiru C.Ponnaiyan, Minister for Finance, presented to the House the First Supplementary Statement of Expenditure for the year 2002-2003.

The discussion on the First Supplementary Statement of Expenditure for the year 2002-2003 took place in the House on the 29th October, 2002. Out of 968 Cut Motions received, 358 Cut Motions were admitted of which only one Cut Motion was moved in the House. Four Members took part in the discussion. Hon. Minister for Finance replied to the debate. The Cut Motion was later withdrawn by the Member by leave of the House. The House thereupon voted the demands for the Grants for the First Supplementary Estimates for the year 2002-2003 on the same day.

The Appropriation Bill relating to First Supplementary Statement of Expenditure for the year 2002-2003 i.e., the Tamil Nadu Appropriation (No.4) Bill, 2002 (L.A.Bill No.46 of 2002) was introduced on the 29th October, 2002. The same was considered and passed without discussion on the 30th October, 2002.

**XVII. ANNUAL FINANCIAL STATEMENTS FOR THE YEARS
2001-2002, 2002-2003 AND REVISED ESTIMATES
FOR THE YEARS 2000-2001, 2001-2002 OF THE
TAMIL NADU ELECTRICITY BOARD.**

The Annual Financial Statement for the year 2002-2003 and Revised Estimates for the year 2001-2002 of the Tamil Nadu Electricity Board were laid on the Table of the House on 24th October, 2002.

The Discussion on the Annual Financial Statement for the years 2001-2002, 2002-2003 and Revised Estimates for the years 2000-2001, 2001-2002 of the Tamil Nadu Electricity Board was initiated by Hon. Thiru Nainar Nagenthran, Minister for Electricity, Industries and Rural Industries on 28th October, 2002. Six Members took part in the discussion.

The Hon. Minister for Electricity, Industries and Rural Industries replied to the debate on the same day.

XVIII. GOVERNMENT MOTIONS

1) On the 31st October, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 33 of Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government Business today (31.10.2002)".

The Motion was put to vote and carried.

2) On the 31st October, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Court-fees and Suits Valuation (Amendment and Suspension of Operation) Bill, 2002 and the Tamil Nadu Additional Assessment Water-Cess (Amendment) Bill, 2002 be taken up for consideration today itself."

The Motion was put to vote and carried.

- 3) On the 31st October, 2002, Hon. Thiru P. Mohan, Minister for Forests and Environment moved the following motion:-

"That this House do extend for another period of six months relaxing Rule 156 (1) of the Tamil Nadu Legislative Assembly Rules, the time for presentation of the Report of the Select Committee on the Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and use) Bill, 2002 (L.A.Bill No.22 of 2002)".

The Motion was put to vote and adopted *nem.con.*

- 4) On the 31st October, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die.*".

The Motion was put to vote and adopted *nem con.*

XIX. PRIVILEGE MATTERS

On the 28th October, 2002 Hon. Speaker disallowed the privilege issue raised by Tvl. Dudrai Murugan, Dr. K. Ponmudi, E. Pugazendhi and E.V.Velu against the Hon. Chief Minister in connection with the strike by the JACTO-GEO as he has found that there is no matter of privilege is involved in that issue after the explanation given by the Hon. Chief Minister.

XX. ANNOUNCEMENTS BY HON. SPEAKER

On the 30th October 2002, Hon. the Speaker, announced that item No.2 to 7 of the Bills listed in the Agenda for consideration will be taken up on the next day (31.10.1002).

XXI. FELICITATION

On the 31st October, 2002, Hon. the Speaker felicitated the services of Thiru S. Ganesan, Joint Secretary, Legislative Assembly Secretariat who retired on that day on superannuation and Tmt. V.N. Uma, Committee Officer who relinquished her service under voluntary retirement.

XXII. DIVISION

On the 31st October, 2002 when the motion moved by the Minister for Finance "that the Tamil Nadu Prohibition of Forcible Conversion of Religion Bill, 2002 (L.A.Bill No.48 of 2002) be passed" was put to vote of the House, Thiru S.R. Balasubramoniyam pressed for a Division.

The Division was then taken as required by Rule 99 of the Tamil Nadu Legislative Assembly Rules and the House divided as follows:

| | | |
|---------|---|-----|
| Ayes | : | 140 |
| Noes | : | 73 |
| Neutral | : | Nil |

Hon. the Speaker declared that the Motion moved by the Hon. Minister for Finance has been carried.

XXIII. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, Thirty nine reports were presented to the House by various Committees of the House as detailed below:

| Sl. No. | Name of the Report | Date of Presentation |
|---------|--|----------------------|
| 1 | Hundred and ninth Report of the Committee on Public Accounts, 2001-2003 | 28.10.2002 |
| 2 | Hundred and tenth Report of the Committee on Public Accounts, 2001-2003 | 28.10.2002 |
| 3 | Fifty eighth Report of the Committee on Public Undertakings, 2002-2003 | 29.10.2002 |
| 4 | Fifty ninth Report of the Committee on Public Undertakings, 2002-2003 | 29.10.2002 |
| 5 | Thirteenth Report of the Committee on Papers Laid on the Table of the House, 2001-2003 | 29.10.2003 |
| 6 | Fourteenth Report of the Committee on Papers Laid on the Table of the House, 2001-2003 | 29.10.2003 |
| 7 | Hundred and eleventh Report of the Committee on Public Accounts, 2001-2003 | 30.10.2002 |
| 8 | Hundred and twelfth Report of the Committee on Public Accounts, 2001-2003 | 30.10.2002 |
| 9 | Hundred and thirteenth Report of the Committee on Public Accounts, 2001-2003 | 30.10.2002 |
| 10 | Sixtieth Report of the Committee on Public Undertakings, 2002-2003 | 30.10.2002 |
| 11 | Sixty first Report of the Committee on Public Undertakings, 2002-2003 | 30.10.2002 |
| 12 | Sixty second Report of the Committee on Public Undertakings, 2002-2003 | 30.10.2002 |
| 13 | Sixth Report of the Committee on Government Assurances, 2002-2003 | 30.10.2002 |

| Sl. No. | Name of the Report | Date of Presentation |
|---------|---|----------------------|
| 14 | Ninth Report of the Committee on Petitions, 2001-2003 | 30.10.2003 |
| 15 | Tenth Report of the Committee on Petitions, 2001-2003 | 30.10.2003 |
| 16 | Eleventh Report of the Committee on Petitions, 2001-2003 | 30.10.2003 |
| 17 | Twelfth Report of the Committee on Petitions, 2001-2003 | 30.10.2003 |
| 18 | Thirteenth Report of the Committee on Petitions, 2001-2003 | 30.10.2003 |
| 19 | Fourteenth Report of the Committee on Petitions, 2001-2003 | 30.10.2003 |
| 20 | Hundred and fourteenth Report of the Committee on Public Accounts, 2001-2003 | 31.10.2002 |
| 21 | Hundred and fifteenth Report of the Committee on Public Accounts, 2001-2003 | 31.10.2002 |
| 22 | Hundred and sixteenth Report of the Committee on Public Accounts, 2001-2003 | 31.10.2002 |
| 23 | Hundred and seventeenth Report of the Committee on Public Accounts, 2001-2003 | 31.10.2002 |
| 24 | Hundred and eighteenth Report of the Committee on Public Accounts, 2001-2003 | 31.10.2002 |
| 25 | Hundred and nineteenth Report of the Committee on Public Accounts, 2001-2003 | 31.10.2002 |
| 26 | Hundred and twentieth Report of the Committee on Public Accounts, 2001-2003 | 31.10.2002 |
| 27 | Sixty third Report of the Committee on Public Undertakings, 2002-2003 | 31.10.2003 |
| 28 | Sixty fourth Report of the Committee on Public Undertakings, 2002-2003 | 31.10.2003 |

| Sl. No. | Name of the Report | Date of Presentation |
|---------|---|----------------------|
| 29 | Sixty fifth Report of the Committee on Public Undertakings, 2002-2003 | 31.10.2003 |
| 30 | Sixty sixth Report of the Committee on Public Undertakings, 2002-2003 | 31.10.2003 |
| 31 | Sixty seventh Report of the Committee on Public Undertakings, 2002-2003 | 31.10.2003 |
| 32 | Sixty eighth Report of the Committee on Public Undertakings, 2002-2003 | 31.10.2003 |
| 33 | Sixty ninth Report of the Committee on Public Undertakings, 2002-2003 | 31.10.2003 |
| 34 | First Report of the Committee on Delegated Legislation, 2001-2003 | 31.10.2003 |
| 35 | Second Report of the Committee on Delegated Legislation, 2001-2003 | 31.10.2003 |
| 36 | Third Report of the Committee on Delegated Legislation, 2001-2003 | 31.10.2003 |
| 37 | Fourth Report of the Committee on Delegated Legislation, 2001-2003 | 31.10.2003 |
| 38 | Fifth Report of the Committee on Delegated Legislation, 2001-2003 | 31.10.2003 |
| 39 | Sixth Report of the Committee on Delegated Legislation, 2001-2003 | 31.10.2003 |

XXIV. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 151 papers were laid on the Table of the House details of which are as follows:-

| | | |
|----|--|------|
| A. | Statutory Rules and Orders .. | 82 |
| B. | Reports, Notifications and Other Papers .. | 69 |
| | | ---- |
| | Total .. | 151 |